

**Central Administrative Tribunal
Principal Bench**

OA No.3753/2017

New Delhi, this the 27th day of October, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Srivastava, Member (A)**

Manju aged about 32 years
D/o Shri Charan Singh
R/o House No.84, Behind Bari Chopal
Mundka, Delhi.
(Registration No.0612198463694792000)

...Applicant

(By Advocate: Shri G.P. Srivastava)

Vs.

1. Govt. of NCT of Delhi through its Chief Secretary
A-Wing, 5th Floor, Delhi Secretariat, I.P. Estate
New Delhi-110002.
2. The Chairman
Delhi Subordinate Services Selection Board(DSSSB)
FC-18, Near Karkardooma Institutional Area
Delhi-110092.
3. The Secretary
Delhi Subordinate Services Selection Board(DSSSB)
FC-18, Near Karkardooma Institutional Area
Delhi-110092. ..Respondents

(By Advocate: Shri N.K. Singh for Mrs. Avnish Ahlawat)

ORDER (ORAL)**Justice Permod Kohli :**

Notice. Shri N.K. Singh proxy counsel for Ms. Avnish Ahlawat, learned counsel appears and accepts notice on behalf of respondents.

2. The applicant is a candidate for the post of Teacher(Primary) under Post Code 16/17. She applied for the said post within the prescribed time. Her application has been duly accepted by the respondents. In so far as the fee is concerned, being a female, no fee is payable. The grievance of the applicant is that the admit card is not being generated from the computer system.

3. We have already observed in a number of matters that the system of the respondents is faulty that is why a number of similar OAs have been filed before this Tribunal. The status report placed on record also indicate that the application of the applicant has been duly received and even the admit card has been prepared. Since the admit card is not generated from the computer system, the applicant is unable to appear in the examination scheduled to be held on 29.10.2017.

4. In this view of the matter, we dispose of this OA with the direction to respondent No.3 to issue the admit card to the applicant during the course of the day.

Copy of the order be furnished to the counsel for the party **dasti**.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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